

## CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,

## **ORDER SHEET**

COURT NO.: 1 22/11/2019

C.P./260/33/2017 JHARANA BADI

O.A./260/934/2016 -V/S-

M G D SINGH

ITEM NO:25

FOR APPLICANTS(S) Adv.: Mr.M.Basu

FOR RESPONDENTS(S) Adv.: Mr.S.B.Mohanty

Notes of The Registry	Order of The Tribunal	
	Heard learned counsels for the applicant and the respondents.	
	Learned counsel for the applicant submitted that from the show cause reply that has been filed, it is seen that the applicant was getting Rs.2000/- per month from November 2016 but for the period from August, September and October, 2016 the revised wages @ Rs.2000/- was not paid to the applicant.	
	Learned counsel for the respondents agreed to inform the appropriate authority for taking the needful steps in the matter. Respondents are to consider payment of additional wages for 3 months from 1.8.2016 to 31.10.2016 to the applicant if he has worked and not paid the revised wages at the rate of Rs.2000/- per month during the said period and release the same to the applicant within of one month from the date of receipt of the copy of this order.	
	The CP is dropped and notices discharged with the observation that if the above direction is not complied with, the applicant will be at liberty to move this Tribunal to revive the CP, by recalling the order.	

Copy of this order be handed over to both the learned counsels.	
( SWARUP KUMAR MISHRA) MEMBER (J)  I.Nath	( GOKUL CHANDRA PATI) MEMBER (A)

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